

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 597 of 2020

In the matter of:

HEC Infra Projects Ltd.

....Appellant

Vs.

Jyoti Ltd.

....Respondent

Present:

Appellant: Ms. Megha Jani, Mr. Mihir Lakhia, Ms. Anushree Kapadia and Mr. Ashutosh Ghade, Advocates.

Respondent: Ms. Varsha Banerjee, Advocate.

ORDER
(Through Virtual Mode)

22.07.2020: Learned counsel for the Appellant submits that the finding in regard to the claim of the Appellant-‘Operational Creditor’ being barred by limitation is erroneous as the material and evidences placed before the Adjudicating Authority (National Company Law Tribunal) Ahmedabad Bench, Ahmedabad have been excluded from consideration.

Issue notice upon the Respondent. Ms. Varsha Banerjee, Advocate accepts notice on behalf of the Respondent. No further notice need be issued on the Respondent. She will file reply-affidavit along with Vakalatnama within two weeks. Rejoinder, if any, may be filed by the Appellant within one week thereof.

List the appeal ‘for admission (after notice)’ on 25th August, 2020.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

AR/g